

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM 25968-CII-2019 IN FAO No. 4972 of 2012

Reliance General Insurance Co. Ltd. Appellants
V/s
Abdulla and others Respondents

Notice to:

Respondents:

- 3. Anil son Dharambir r/o village Badsa Tehsil and Distt. Jhajjar.**
- 4. Sanjay Gupta r/o A 9, Anand Vihar Old Uttam Nagar, New Delhi.**
- 5. Vipin Kumar r/o A 76, Om Vihar Phase-5 Uttam Nagar New Delhi.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **02.02.2023(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 10th day of November, 2022.


Superintendent (Judl.),
For Registrar (Judicial)

